

ITEM NO.1704

COURT NO.13

(CORRECTED)
SECTION III-AS U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.8203/2023

NATIONAL HIGHWAY AUTHORITY OF INDIA 233

APPELLANT(S)

VERSUS

RAM RAJ & ORS.

RESPONDENT(S)

(IA No. 98419/2022 - ADDITION / DELETION / MODIFICATION PARTIES)

WITH

C.A. No. 8206/2023 (III-A)

(FOR ADDITION / DELETION / MODIFICATION PARTIES ON IA 122161/2022

IA No. 122161/2022 - ADDITION / DELETION / MODIFICATION PARTIES)

C.A. No. 8205/2023 (III-A)

(FOR DELETING THE NAME OF PETITIONER/RESPONDENT ON IA 139009/2022

IA No. 139009/2022 - DELETING THE NAME OF PETITIONER/RESPONDENT)

C.A. No. 8204/2023 (III-A)

(FOR ADDITION / DELETION / MODIFICATION PARTIES ON IA 176422/2022

IA No. 176422/2022 - ADDITION / DELETION / MODIFICATION PARTIES)

C.A. No. 8207/2023 (III-A)

(FOR DELETING THE NAME OF PETITIONER/RESPONDENT ON IA 28378/2023

IA No. 28378/2023 - DELETING THE NAME OF PETITIONER/RESPONDENT)

C.A. No. 8208/2023 (III-A)

(FOR DELETING THE NAME OF PETITIONER/RESPONDENT ON IA 30922/2023

IA No. 30922/2023 - DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 02-09-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
[IN CHAMBER]For Appellant(s) Mr. Sarvesh Kumar Dubey, Adv.
Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.For Respondent(s) Mr. Shailendra Mani Tripathi, Adv.
Ms. Sapna Sharma, Adv.
Ms. Deepanshi Gupta, Adv.
Mr. Vishal Kumar, Adv.

Mr. Chand Qureshi, AOR
Mr. Dewashish Vishwakarma, Adv.
Mr. Praveen Pathak, Adv.
Mr. Ruomit Chhillar, Adv.
Mr. Yogendra Kumar, Adv.

Mrs. Shubhangi Tuli, AOR
Mr. Prithvi Pal, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA NO.98419/2022 IN CIVIL APPEAL NO.8203/2023

1. The application (IA No.98419/2022) for deletion of respondent Nos.19 and 20 from the array of parties is allowed at the risk of the appellants. Consequent upon deletion of respondent Nos.19 and 20 from the array of parties, the appellants will file a fresh memo of parties.
2. Learned counsel for the appellants seeks and is granted four weeks' time to file rejoinder affidavit.

IA NO.122161/2022 IN CIVIL APPEAL NO.8206/2023

The application (IA No.122161/2022) for deletion of proforma respondent Nos.2 and 3 from the array of parties is allowed at the risk of the appellants. Consequent upon deletion of proforma respondent Nos.2 and 3 from the array of parties, the appellants will file a fresh memo of parties.

IA NO.139009/2022 IN CIVIL APPEAL NO. 8205/2023

The application (IA No.139009/2022) for deletion of proforma respondent Nos.5 and 6 from the array of parties is allowed at the risk of the appellants. Consequent upon deletion of proforma respondent Nos.5 and 6 from the array of parties, the appellants will file a fresh memo of parties.

IA NO.176422/2022 IN CIVIL APPEAL NO.8204/2023

The application (IA No.176422/2022) for deletion of proforma respondent Nos.3 and 4 from the array of parties is allowed at the risk of the appellants. Consequent upon deletion of proforma respondent Nos.3 and 4 from the array of parties, the appellants will file a fresh memo of parties.

IA NO.28378/2023 IN CIVIL APPEAL NO.8207/2023

The application (IA No.28378/2023) for deletion of proforma respondent Nos.7 and 8 from the array of parties is allowed at the risk of the appellants. Consequent upon deletion of proforma respondent Nos.7 and 8 from the array of parties, the appellants will file a fresh memo of parties.

IA NO.30922/2023 IN CIVIL APPEAL NO.8208/2023

The application (IA No.30922/2023) for deletion of proforma respondent Nos.2 and 3 from the array of parties is allowed at the risk of the appellants. Consequent upon deletion of proforma respondent Nos.2 and 3 from the array of parties, the appellants will file a fresh memo of parties.

(JAGDISH KUMAR)
COURT MASTER (SH)

(KIRAN BHANDARI)
BRANCH OFFICER

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C.A. No. 8207/2023 (III-A)

(FOR DELETING THE NAME OF PETITIONER/RESPONDENT ON IA 28378/2023

IA No. 28378/2023 - DELETING THE NAME OF PETITIONER/RESPONDENT)

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 [IN CHAMBER]

For Appellant(s) Mr. Sarvesh Kumar Dubey, Adv.
 Mr. Nishit Agrawal, AOR
 Ms. Kanishka Mittal, Adv.

For Respondent(s) Mr. Shailendra Mani Tripathi, Adv.
 Ms. Sapna Sharma, Adv.
 Ms. Deepanshi Gupta, Adv.
 Mr. Vishal Kumar, Adv.
 Mr. Chand Qureshi, AOR

Mr. Dewashish Vishwakarma, Adv.
Mr. Praveen Pathak, Adv.
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1. The application (IA No.98419/2022) for deletion of respondent Nos.19 and 20 from the array of parties is allowed at the risk of the appellants. Consequent upon deletion of respondent Nos.19 and 20 from the array of parties, the appellants will file a fresh memo of parties.
2. Learned counsel for the appellants seeks and is granted four weeks' time to file rejoinder affidavit.

IA NO.122161/2022 IN CIVIL APPEAL NO.8206/2023

The application (IA No.122161/2022) for deletion of proforma respondent Nos.2 and 3 from the array of parties is allowed at the risk of the appellants. Consequent upon deletion of proforma respondent Nos.2 and 3 from the array of parties, the appellants will file a fresh memo of parties.

IA NO.139009/2022 IN CIVIL APPEAL NO. 8205/2023

The application (IA No.139009/2022) for deletion of proforma respondent Nos.5 and 6 from the array of parties is allowed at the risk of the appellants. Consequent upon deletion of proforma respondent Nos.5 and 6 from the array of parties, the appellants will file a fresh memo of parties.

IA NO.176422/2022 IN CIVIL APPEAL NO.8204/2023

The application (IA No.176422/2022) for deletion of proforma respondent Nos.5 and 6 from the array of parties is allowed at the risk of the appellants. Consequent upon deletion of proforma respondent Nos.5 and 6 from the array of parties, the appellants will file a fresh memo of parties.

IA NO.28378/2023 IN CIVIL APPEAL NO.8207/2023

The application (IA No.28378/2023) for deletion of proforma respondent Nos.2 and 3 from the array of parties is allowed at the risk of the appellants. Consequent upon deletion of proforma respondent Nos.2 and 3 from the array of parties, the appellants will file a fresh memo of parties.

IA NO.30922/2023 IN CIVIL APPEAL NO.8208/2023

The application (IA No.30922/2023) for deletion of proforma respondent Nos.2 and 3 from the array of parties is allowed at the risk of the appellants. Consequent upon deletion of proforma respondent Nos.2 and 3 from the array of parties, the appellants will file a fresh memo of parties.

(JAGDISH KUMAR)
COURT MASTER (SH)

(KIRAN BHANDARI)
BRANCH OFFICER